

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.109

IA-2521/2021 IA-5249/2020 IA-703/2021 IA-550/2021

In

IB-761(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India Pvt. Ltd.

....**OPERATIONAL CREDITOR**

Vs.

M/s. Ortel Communication Ltd.

....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Akhil Shankhwar, Advocate. Ms. Stuti Gupta,
Mr. Amrita Sarkar, Mr. Vivek Singh, Advs.

For the RP

: Mr. Vaishnavi Maheshwari & Mr. Santosh Kumar
Roy, Advocate

For the Respondent

: Mr. Anju Thomas, Adv

ORDER

IA-2521/2021:-

This is an application under Rule 11 of NCLT Rules, 2016 seeking appropriate directions to restore essential services of the Corporate Debtor during the period of moratorium.

The Counsel for the Respondent has submitted that the services claimed are not essential in nature. The Counsel for the Respondent has also undertaken to maintain status quo of the matter till the next date of hearing and to file Vakalatnama within one week. The Counsel for the Respondent has prayed for grant of two weeks' time for filing reply in the matter. Time prayed for is granted. Thereafter, one week time, is granted to the Counsel for the Applicant to file rejoinder, if any, and to file fresh Vakalatnama with duly signed and names of the persons with signatures are properly indicated. Let this matter be posted after three weeks.

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List the matter on 23.09.2021.

IA-5249/2020:-

Heard the submissions made by the Counsel for the Resolution Professional as well as Counsel for the Respondent. Counsel for the Resolution Professional has submitted that the arguing counsel is not available today and prayed for grant of time.

List the matter on 23.09.2021.

IA-703/2021:-


Heard the submissions made by the Counsel for the Applicant (Tata Communications) as well as Counsel for the Resolution Professional. Pleadings are complete in this application. Counsels for both the sides are directed to be readiness to argue in this application.

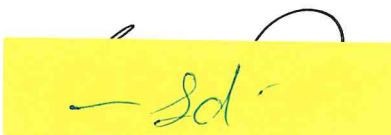
List the matter on 23.09.2021.

IA-550/2021:-

This is an application for urgent listing under Section 60(5) of IBC, 2016.

No representation on behalf of Applicant at the time of virtual hearing in this application. The Applicant has not indicated Company Application number for urgent hearing. The application is devoid of meritorious consideration. Therefore, the same is **dismissed**.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

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